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Motor Vehicles (Rajasthan Amendment) Act, 1969 3 of 1969

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Motor Vehicles (Rajasthan Amendment) Act, 1969 3 of 1969

[Received the assent of the President on the 3rd day of April, 1969) An Act further to amend the Motor Vehicles Act, 1939 (Central Act 4 1939) in its application to the State of Rajasthan. Be it enacted by the Rajasthan State Legislature in the Twentieth Year the Republic of India as follows:-

1. Short title :-

This Act may be called the Motor Vehicles (Rajasthan Amendment) Act, 1969.

2. Amendment of the Sixth Schedule to Central Act 4 of 1939 :-

the Sixth Schedule to the Motor Vehicles Act, 1939 (Central Act 4 of 1939), the second column, after the groups of letters "RJ, RS" the comma and up of letters "RR" shall be inserted.

3. Repeal :-

The Motor Vehicles (Rajasthan Anendment) Ordinance, 1968 (Ordinance 2 of 1968) is hereby repealed.